

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:655
ANSWERED ON:22.11.2000
CHILD LABOUR ACT
P.R. KHUTE

Will the Minister of LABOUR be pleased to state:

- (a) whether the Government propose to amend the Child Labour (Prohibition and Regulation) Act, 1986 in near future; and
- (b) if so, the details thereof?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL)

(a) & (b) : The issue regarding amendment of the Child Labour(Prohibition & Regulation) Act, 1986 to make it more stringent and effective, was discussed in the State Labour Ministers` Conference held in July, 1987. Important suggestions made in the Conference to make the Act more stringent include (a) making the offence a cognizable one; (b) making the penalties more stringent and deterrent; and (c) the responsibility as to the proof of age of a child being made that of the employer. Action has already been initiated in this regard.